

ITEM NO.12

COURT NO.6

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
7296/2017

(Arising out of impugned final judgment and order dated
13/01/2017 in SA No. 344/2016 30/05/2016 in SA No. 344/2016 passed
by the High Court Of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH AND ANR Petitioner(s)

VERSUS

UNION OF INDIA THR ITS SECY, LABOUR AND ORS Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 13/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Vikram Patralekh, Adv.
 Ms. Sarika Singh, Adv.
 Mr. Raj Kishor Choudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
petitioner seeking adjournment for four weeks, the matter is
adjourned for four weeks.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master